

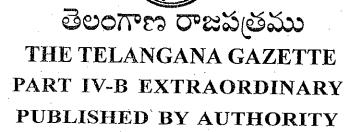
The Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Act, 2016

Act 6 of 2016

Amendments appended: 12 of 2017, 16 of 2017, 4 of 2020, 4 of 2021, 8 of 2025

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No. 6] HYDERABAD, SATURDAY, APRIL 23, 2016.

TELANGANA ACTS, ORDINANCES AND REGULATIONS Etc.

The following Act of the Telangana Legislature, received the assent of the Governor on the 22nd April, 2016 and the said assent is hereby first published on the 23rd April, 2016 in the Telangana Gazette for general information.

ACT No. 6 OF 2016.

AN ACT FURTHER TO AMEND THE TELANGANA PAYMENT OF SALARIES AND PENSION AND REMOVAL OF DISQUALIFICATIONS ACT, 1953.

Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Act, 2016.

Short title and commence-ment.

243

A. 12. (DA)

(2) It shall come into force on such date as the State Government may, by notification in the Telangana Gazette, appoint and different dates may be appointed for different provisions of the Act.

Amendment of section 3. Act II of 1954.

- 2. In the Telangana Payment of Salaries and Pension and Removal of Disqualifications Act, 1953, (hereinafter referred to as the Principal Act),-
- (1) In Section 3, for sub-section (1), the following shall be substituted, namely ;--
- "(1) (i) There shall be paid to the Chief Minister every month, a salary of <u>rupees fifty one thousand</u>, a special allowance of <u>rupees eight thousand</u>, a sumptuary allowance of <u>rupees seven thousand</u>, a security car allowance of <u>rupees twenty five thousand</u> and conveyance allowance of <u>rupees thirty thousand</u> in case a bullet proof motor car is used or <u>rupees ten thousand</u> in case any other motor car is used:

Provided that if the Chief Minister desires that the propulsion charges incurred in respect of the motor car used by him be borne by the State Government *in lieu* of the conveyance allowance payable to him, such propulsion charges shall be borne by the State Government;

(ii) There shall be paid to the Deputy Chief Minister, if any, and such member of the Council of Ministers, whether a Cabinet Minister or a State Minister or a Deputy Minister, every month a salary of <u>rupees thirty thousand</u>, a special allowance of <u>rupees eight thousand</u>, a sumptuary allowance of <u>rupees seven thousand</u>, a Security car allowance of <u>rupees twenty five thousand</u> and a

conveyance allowane of <u>rupees thirty thousand</u> in case a bullet proof motor car is used or <u>rupees ten thousand</u> in case any other motor car is used."

3. In the principal Act, in Section 3-A, in sub-section (1), for clause (a), the following shall be substituted, namely,-

Amendment of section 3-A.

- "(a) There shall be paid to the Chief Whip and the Whip in the Assembly, and the Chief whip and the Whip in the Council, every month, a salary of <u>rupees thirty thousand</u>, a special allowance of <u>rupees eight thousand</u>, a sumptuary allowance of <u>rupees seven thousand</u>, a security car allowance of <u>rupees twenty five thousand</u> and a conveyance allowance of <u>rupees thirty thousand</u> in case a bullet proof motor car is used or <u>rupees ten thousand</u> in case any other motor car is used;"
- 4. In the principal Act, in section 4, for sub-section (1), the following shall be substituted, namely,--

Amendment of section 4.

- "(1) There shall be paid to the Speaker and the Chairman every month, a salary of <u>rupees forty one thousand</u>, a special allowance of <u>rupees eight thousand</u>, a sumptuary allowance of <u>rupees seven thousand</u>, a security car allowance of <u>rupees twenty five thousand</u> and a conveyance allowance of <u>rupees thirty thousand</u> in case a bullet proof motor car is used or <u>rupees ten thousand</u> in case any other motor car is used.
- (1-A) There shall be paid to the Deputy Speaker, and the Deputy Chairman every month, a salary of <u>rupees thirty thousand</u>, a special allowance of <u>rupees eight thousand</u>, a sumptuary allowance of <u>rupees seven thousand</u>, a security car allowance, of rupees <u>twenty five</u>

thousand and a conveyance allowance of rupees thirty thousand in case a bullet proof motor car is used or rupees ten thousand in case any other motor car is used.".

Amendment of section 11.

- 5. In section 11 of the principal Act, in sub-section (1), for clause (a), the following shall be substituted, namely:-
- "(a) a salary of Rs. 20,000/- (rupees twenty thousand only) per mensum.

Amendment of section 11-D

- 6. In Section 11-D of the principal Act,--
- (a) in sub-section (1), after clause (iii) the existing paragraph shall be substituted with the following namely;-

"A pension of Rs. 30,000/- (rupees thirty thousand only) per mensum for the first term or a part of it and a pension of Rs. 1,000/- (rupees one thousand only) per mensum for each year of his service in subsequent term as such member, so however, that in no case the pension payable to such person shall exceed Rs. 50,000/- (rupees fifty thousand only) per mensum."

- (b) in sub-section (4),
- (i) for the word "widow", the word "spouse" shall be substituted;
- (ii) the word "half" shall be deleted.

Amendment of section 11-F.

7. In Section 11-F of the principal Act, for the expression "Rs. 83,000/- (rupees eighty three thousand only) per mensum", the following shall be substituted, namely;--

"Rs. 2,30,000/- (rupees two lakhs and thirty thousand only) per mensum.".

A. SANTHOSH REDDY,

Secretary to Government, Legal Affairs, Legislative Affairs & Justice, Law Department.

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No. 12] HYDERABAD, FRIDAY, JANUARY 27, 2017.

TELANGANA ACTS, ORDINANCES AND REGULATIONS ETC.

The following Act of the Telangana Legislature received the assent of the Governor on the 23rd January, 2017 and the said assent is hereby first published on the 27th January, 2017 in the Telangana Gazette for general information:—

ACT No. 12 OF 2017.

AN ACT FURTHER TO AMEND THE TELANGANA PAYMENT OF SALARIES AND PENSION AND REMOVAL OF DISQUALIFICATIONS ACT, 1953.

Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Payment of Salaries and Pension and Removal of Disqualifications (Second Amendment) Act, 2016.

Short title and commencement.

[1]

A 299 rsn

(2) It shall come into force on such date as the State Government may, by notification in the Telangana Gazette, appoint.

Amendment of Schedule. 2. In the Telangana Payment of Salaries and Pension and Removal of Disqualifications Act, 1953 in the Schedule, after entry 119 the following new entry shall be added namely:-

"120 the office of the Vice-Chairman, Telangana Drinking Water Supply Corporation Limited".

A. SANTHOSH REDDY,

Secretary to Government, Legal Affairs, Legislative Affairs & Justice, Law Department.



[Price: Rs. 0-30 Paise.

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THE TELANGANA GAZETTE PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 17] HYDERABAD, THURSDAY, MARCH 30, 2017.

TELANGANA ACTS, ORDINANCES AND REGULATIONS Etc.

The following Act of the Telangana Legislature received the assent of the Governor on the 30th March, 2017 and the said assent is hereby first published on the 30th March, 2017 in the Telangana Gazette for general information:-

ACT No. 16 OF 2017.

AN ACT FURTHER TO AMEND THE TELANGANA PAYMENT OF SALARIES AND PENSION AND REMOVAL OF DISQUALIFICATIONS ACT. 1953

Be it enacted by the Legislature of the State of Telangana in the Sixty-eighth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Act, 2017.

[1]

Short title and commencement.

(2) It shall be deemed to have come into force on 24th February, 2017.

Amendment of Schedule. Act II of 1954.

- 2. In the Telangana Payment of Salaries and Pension and Removal of Disqualifications Act, 1953, in the Schedule, after entry 120, the following new entry shall be added, namely:-
- "121. the office of the Chairman, Telangana State Waqf Board"

A.SANTHOSH REDDY,

Secretary to Government, Legal Affairs, Legislative Affairs & Justice, Law Department.



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No. 4] HYDERABAD, SATURDAY, MARCH 21, 2020.

TELANGANA ACTS, ORDINANCES AND REGULATIONS ETC.

The following Act of the Telangana Legislature, received the assent of the Governor on the 20th March, 2020 and the said assent is hereby first published on the 21st March, 2020 in the Telangana Gazette for general information:—

ACT No. 4 OF 2020.

AN ACT FURTHER TO AMEND THE TELANGANA PAYMENT OF SALARIES AND PENSION AND REMOVAL OF DISQUALIFICATIONS ACT, 1953.

Be it enacted by the Legislature of the State of Telangana in the Seventy-first Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Act, 2020.

Short title and commencement. (2) It shall be deemed to have come into force with effect from 04.12.2019.

Amendment of Schedule. Act II of 1954.

- 2. In the Telangana Payment of Salaries and Pension and Removal of Disqualifications Act, 1953, in the Schedule under section 10, after entry 121, the following new entries shall be added, namely,-
- "122. The office of the Chairman, Telangana State Most Backward Classes Development Corporation.
- 123. The office of the Chairman, Telangana State Rytu Samanvaya Samiti.
- 124. The office of the Chairman, the Musi River Front Development Corporation (MRDC).
- 125. The office of the Chairman, Telangana Labour Welfare Board.
- 126. The office of the Chairman, Telangana Building & Other Construction Workers Welfare Board.
- 127. The office of the Chairman, Telangana State Roads Development Corporation.
- 128. The office of the Chairman, Kaleshwaram Irrigation Project Corporation, Hyderabad.
- 129. The office of the Chairman, Yadagirigutta Temple Development Authority (YTDA).
- 130. The office of the Chairman, Vemulawada Temple Area Development Authority.
- 131. The office of the Chairman/Vice-Chairman/ Members/Directors, Hyderabad Metropolitan Development Authority (HMDA).
- 132. The office of the Chairman, Quli Qutub Shah Urban Development Authority, Hyderabad.

- 133. The office of the Chairman, Urban Development Authorities in Telangana State.
- 134. The office of the Chairman, Sports Authority of Telangana State.
- 135. The office of the Chairman, Telangana State Sheep & Goat Development Cooperative Federation Limited.
- 136. The office of the Chairman, Hyderabad City Grandhalaya Samstha.
 - 137. The office of the Chairman, Telugu Academy.
 - 138. The office of the Chairman, HACA.
- 139. The office of the Chairman, Telangana Official Language Commission.
- 140. The office of the Chairman, Telangana Residential Educational Institutions Society (TREI).
- 141. The office of the Chairman, Telangana State Haj Committee.
- 142. The office of the Chairman, Telangana State Social Welfare Board.
- 143. The office of the Chairman, Telangana State Food Commission.
 - 144. The office of the Chairman, SETWIN.
- 145. The office of the Chairman, Telangana Sahitya Academy.
- 146. The office of the Directors, Regional Boards, TSRTC.

- 147. The office of the Chairman, Telangana State Power Generation Corporation Limited (TSGENCO), Hyderabad.
- 148. The office of the Chairman, Transmission Corporation of Telangana Limited (TSTRANSCOS).
- 149. The office of the Chairman, Telangana State Power Distribution Companies (TSDISCOMS).
- 150. The office of the Chairman, Telangana State Yogaadhyayana Parishad.".

Repeal of Ordinance No. 7 of 2019. 3. The Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Ordinance, 2019, is hereby repealed.

A. SANTHOSH REDDY,

Secretary to Government, Legal Affairs, Legislative Affairs & Justice, Law Department.



[Price: Rs. 3-00 Paise.

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PUBLISHED BY AUTHORITY

No. 4] HYDERABAD, SATURDAY, MARCH 27, 2021.

TELANGANA ACTS, ORDINANCES AND REGULATIONS ETC.

The following Act of the Telangana Legislature received the assent of the Governor on the 27th March, 2021 and the said assent is hereby first published on the 27th March, 2021 in the Telangana Gazette for general information:—

ACT No. 4 OF 2021.

AN ACT FURTHER TO AMEND THE TELANGANA PAYMENT OF SALARIES AND PENSION AND REMOVAL OF DISQUALIFICATIONS ACT, 1953.

Be it enacted by the Legislature of the State of Telangana in the Seventy-second Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Act, 2021.

Short title and commencement.

[1]

A. 205 (RSN)

(2) It shall come into force on such date as the State Government may, by notification in the Telangana Gazette, appoint.

Amendment of section 11-D, Act II of 1954.

- 2. In the Telangana Payment of Salaries and Pension and Removal of Disqualifications Act, 1953, in section 11-D, in sub-section (1), after clause (iii), in the existing paragraph,-
- (i) for the words and expressions "Rs.30,000/- (rupees thirty thousand only)", the words and expressions "Rs.50,000/- (rupees fifty thousand only)" shall be substituted;
- (ii) for the words and expressions "Rs.1,000/- (rupees one thousand only)", the words and expressions "Rs.2,000/- (rupees two thousand only)" shall be substituted;
- (iii) for the words and expressions "Rs.50,000/-(rupees fifty thousand only)", the words and expressions "Rs.70,000/- (rupees seventy thousand only)" shall be substituted.

A. SANTHOSH REDDY,

Secretary to Government, Legal Affairs, Legislative Affairs & Justice, Law Department.

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తెలంగాణ రాజప్డతము THE TELANGANA GAZETTE PART IV-B EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 8] HYDERABAD, MONDAY, JANUARY 20, 2025.

TELANGANA ACTS, ORDINANCES AND REGULATIONS ETC.

The following Act of the Telangana Legislature, received the assent of the Governor on the 17th January, 2025 and the said assent is hereby first published on the 20th January, 2025 in the Telangana Gazette for general information:—

ACT No. 8 OF 2025

AN ACT FURTHER TO AMEND THE TELANGANA PAYMENT OF SALARIES AND PENSION AND REMOVAL OF DISQUALIFICATIONS ACT, 1953.

Be it enacted by the Legislature of the State of Telangana in the Seventy-Fifth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Act, 2025.

Short title and commencement.

(2) It shall be deemed to have come into force with effect from 20th August, 2024.

Amendment of Schedule. Act No.II of 1954.

2. In the Telangana Payment of Salaries and Pension and Removal of Disgualifications Act, 1953, in the Schedule under section 10, after entry 150, the following new entry shall be added, namely,-

"151. The offices of Advisors to Government.".

Savings. Ordinance No.2 of 2024

- Repeal and 3. (1) The Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Ordinance. 2024 is hereby repealed.
 - (2) Notwithstanding such repeal, anything done or any action taken under the Telangana Payment of Salaries and Pension and Removal of Disqualifications Act, 1953, as amended by the said Ordinance, shall be deemed to have been done or taken under the corresponding provisions of the said Act, as amended by this Act.

R. THIRUPATHI,

Secretary to Government. Legal Affairs, Legislative Affairs & Justice. Law Department.